GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4249
ANSWERED ON:02.05.2012
APPOINTMENT OF PRINCIPAL DIRECTOR OF ENGINEERING COLLEGES
Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the norms of All India Council for Technical Education (AICTE) for the appointment or selection of Principal/Director of Engineering Colleges in the country;
- (b) whether a large number of Engineering Colleges in the country including Chhattisgarh are violating such norms;
- (c) if so, whether the Government has initiated any action against such Engineering Colleges during the last three years and the current year;
- (d) if so, the details thereof, State-wise; and
- (e) the steps being taken by the Government to check recurrence of such violations in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

- (a): The details of the norms of All India Council for Technical Education (AICTE) for appointment or selection of Principal/Director of Engineering college in the country is prescribed in the Approval Process Handbook, 2012-13 which is available on AICTE's website (www.aicte-india.org).
- (b) to (e): As per information received from AICTE, 33 institutions were found to have violated the norms and standards and punitive actions were taken against them. A list of action taken against the institutions for violation of Rules and Regulations of AICTE is at Annexure. There is no Institution from Chhattisgarh in the list.

Such complaints are examined as per laid down procedure. The Expert Committee is sent to the respective institutions for verification of the complaints and compliance of AICTE norms. Based on the deficiencies/short fall reported in the Expert Committee report, the Show Cause Notices are issued to the erring institutions.

Once the replies to these Show Cause Notices are received, an opportunity is given to the institutions for personal hearing. The punitive action is then taken against the defaulters as provisioned under Chapter IV of Approval Process Handbook 2012-13 available on above said website.